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MR. DEPUTY have been on the increase during the CHAIRMAN: Sir, We shall go to the next question current year; now yes. Shri Swami Dinesh Chandra.

Cases of crime against women in Delhi

*263. SHRI SWAMI DINESH CHANDRA: | SHRI MURLIDHAR CHAN-DRAKANT BHANDARE:

Will the Minister of HOME AF-FAIRS be pleased to state:

(a) whether it is a fact that cases of crime against women in Delhi

- (b) what is the number of cases of different offence againsts women reno ted during the current year so far and during the corresponding period in 1980 and 1979; and
- (c) what step: Government have taken to check such crime?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS MAKWANA): (SHRI YOGENDRA (a) to (c) A statement is laid os the Table of the House

Statement

Cases of Crimes against women for the period from 1-1-81 to 15-8-81 and its corresponding period of 198. and 1979.

Heads o	f crim	ie								1-1-1979 to 15-8-1979	to	1 - 1981 to 15-8-1981
Murder .			•	,	•	٠,		`,		30	28	31
Attempt to m	urder									14	12	12
Rape .		•	•				٠			53	29	45
Molestation of	wom	ien								78	38	40
Kidnapping								•		321	317	302
Abduction			• ,		٠.,		. :	•		99	63	56
Snatching								٠.		171	83	66
Dowry death	•	•	•		•	•	•			4	6	13
TOTAL		,						•	•	761	576	565

It will be seen from the above that the declning trend continues, even though there has been an increase under certain heads of crime compared to corresponding period of last year.

2. The following steps have been taken to check these crimes:

†The question was actually asked on the floor of the House, by Shri Swami Dinesh Chandra.

- (i) Intensive foot and mobile patrolling including armed patrolling and with walkie talkie sets and wireless fitted motor cycles patrols. The patrolling is personally checked and supervised by senior officers.
- (ii) Action under the normal preventive sections of Cr. P. C. against bad characters and criminals.

have come down from 761 to 565. So far as the suggestions made by the hon. Member are concerned, I would like to inform him and the House that we have suggested an amendment to the Dowry Prohibition Act which is before the Joint Select Committee of both the Houses. This aspect can be looked into by the Committee.

SHRI SWAMI DINESH CHANDRA: I had asked whether the onus of proof regarding rape cases will be on the accused or on the victim. Is the Minister sympathetic to this proposal?

MR. DEPUTY CHAIRMAN: He has replied to that.

SHRI SWAMI DINESH CHANDRA: He has not replied to my question. It is likely that they might be holding the view that this principle is not in consonance with the criminal jurisprudence. But in the Prevention of Corruption Act the burden of proof is on the accused. I would request the hon. Minister to give sympathetic consideration to this suggestion so that rape law may be more effective and deterrent. Somehow I have a very strong feeling that this increase in crime is also due to pornographic literature and films with an over-dose of sex and violence. Films romanticise crime and they project eve-teasing as legitimate. A young man who sees these films emulates their heroes and imbibes the values they stand for. I would like to know what steps he is taking to curb these things in films?

SHRI YOGENDRA MAKWANA: The hon. Member has not heard me properly. I said that I have taken note of the suggestion and there is an amendment which we have suggested to the law which is before the Committee of Select Joint Houses. This suggestion can be considered by that Committee. So far as the literature is concerned, there is already an Act regarding obscene literature and whenever it is noticed, we take action. It is not within my Ministry, but the I & B Ministry.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Mr. Chairman, such figures and statistics tend to be deceptive and misleading. In fact one finds that there is not very encouraging decline in the crimes against women. What I feel' is that this opportunity should be taken to go to the root of the prob-Women live constantly under the fear of various crimes. I think this fear can be removed only by strengthening the law. The law alprotect the weak because it proceeds on three principles. it is very easy to commit crimes against the weak; secondly, having committed a crime against the weak, it is easy to conceal it or suppress it because the weak are not in a position to expose it, and thirdly, assuming that it is exposed, it is easy to evade the consequences because again of the weak position of the victims. The law has therefore, thrown a cloak of special protection against the weak. It is necessary that we strengthen our laws against women ... (Interruptions). I am sorry. It should be "laws against crimes against women". And, for that purpose, Sir, I suggest that there should be a separate chapter included in the Indian Penal Code dealing with these offences against women. That is number one. Then, the second thing is that deterrent punishments should be provided in regard to these offences against women and, thirdly, not only in the case of rape or dowry offences stated, but also with as has been regard to everything whether it is eve-teasing or whether it is violating the modesty or whether it is molestation, the burden of proof should be difficient, and it should be special and it should be such as would give adequate and appropriate protection to women...

MR. DEPUTY CHAIRMAN: That will do.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE:...and would secure conviction against the offenders. SHRI YOGENDRA MAKWANA: Sir, thhe honourable Member has made a good suggestion and I will take note of it. But so far as rape and dowry cases are concerned, there are two amendments, one to the Cr. PC ad the other to the Dowry Prohibition Act and they are before the Joint Select Committee.

MR, DEPUTY CHAIRMAN: Yes, Mr. Joshi.

श्री जगन्नाथ राव जोशी : : उपसभापति महोदय स्त्रियों पर क्या अत्याचार हो रहे है ग्रीर विशेषकर केसेज ग्राफ ग्राफेसेज एगेस्ट वीमेन का सवाल उठा था। पिछले महीने ग्रभी दिल्ली में बिल्कूल गृह मंत्री के रहते हुए जे जे कालोनी की वासंती देवी के साथ पुलिस थाने में जो दुर्व्यवहार हुआ उस बात को लेकर कितनी उत्तेजना हुई ग्रीर स्वयम् गृह मंत्री महोदय के घर पर धरना दिया गया, लोग मिले भी थे। इसलिए मैं यह जानना चाहता हं कि जब गृह मंत्री महोदय ने यहां स्राश्वासन दिया था कि महिलाओं को किसी भी थाने में रात में अकेले में बंद नहीं किया जायेगा, उनका कोई न कोई नजदीकी रिश्तेदार उस समय होगा, तो क्या वासंती दवी के साथ जनका थाने में कोई नजदीकी रिक्तेदार थाने 🚅 🗗 उस दिनथा, यदि नहीं था तो उस थानेदार के खिलाफ क्या कार्यवाही की गयी।

दूसरी बात यह है कि प्रभी दिल्ली में मैंन पुलिस किमश्नर को टी वी पर यह कहते हुए सुना कि माया त्यागी जो डकैत थीं उनके साय डकैत जैसा व्यवहार करना चाहिए। यदि पुलिस किमश्नर यह कहते होती है जैसे फूलन देवी श्रादि तो इस का मतलब यह होता है कि स्त्री के साथ जो व्यवहार करना चाहिए वह न कर उसके अलावा कोई और व्यवहार करें। भले ही डकैत हो इसका मतलब यह हैं कि स्त्री को विवस्त किया जाय। उसकी परेड निकाली जाय। जब खुद पुलिस किमश्नर होकर वे ऐसा वक्तव्य देते हैं तो क्या उसका नतीजा

सामान्य स्तर पर काम करने वाले पुलिस श्रिधकारियों पर श्रच्छा होगा । इसलिए मैं श्रापसे साफ साफ पूछना चाहता हूं कि जब आपने आश्वासन दिया था कि थाने में उनको नजदीकी रिश्तेदारों के अलावा बन्द नहीं किया जायेगा तो उसे क्यों किया था, अगर किया तो थानेदार के खिलाफ कार्यवाही क्यों नहीं की?

SHRI YOGENDRA MAKWANA: Sir, so far as the first part of his question is concerned, I will inquire. So far as the second part of the question is concerned, it is regarding the statement which, he says, the Police Commissioner has made regarding the Baghpat case.

MR. DEPUTY CHAIRMAN: It is regarding the treatment meted out to Mrs. Maya Tyagi.

SHRI YOGENDRA MAKWANA: Yes to Mrs. Tyagi in the Bhagpat case. Now, Sir, the Police Commissioner has denied that and said that he has not said like that. He has made a statement.

MR. DEPUTY CHAIRMAN: No, no. Please do not mislead the House. Have you got his denial with you? (Interruptions).

SHRI YOGENDRA MAKWANA: Sir, it is with me. You see, the Police Commissioner has issued a denial. But, if the newspapers do not publish it what can he do? (Interruptions). It is there. I heard it on the TV. (Interruptions).

MR. DEPUTY CHAIRMAN: Have you got that denial with you, Mr. Makwana?

श्री जगन्नाथराव जोशी : इसलिए मैंने मामला उठाया है... (व्यवधान) प्रदर्शन किया (व्यवधान)... श्रापके घर पर घरना दिया गया था, श्रापको मालूम है... (व्यवधान)

हा॰ माई महाबीर : गृह मंत्री जी को इस सवाल का जवाब देना चाहिए... (क्यवधान) जहां सवाल का नोटिस दिया गया है' घटनाओं के बारे में इनके पास जानकारी क्यों नहीं हैं ...(क्यवधान) इन्होंने ग्राक्वासन दिया था...(क्यवधान)

श्री जगवीश प्रसाव माथुर : थानेदार को ट्रांसफर किया गया है कि नहीं ... (व्यवधान)

जानी जैल सिंह : उपसभापित जी पहला प्रश्न जो बसंती देवी को थाने में रखने, का था, उसके प्रति हमने नोटिस लिया और उस मुतिल्लक थानेदार के खिलाफ कार्यवाही करने के लिए तहकीकात जारी है। कौन से हालात थे स्पेशल क्यों उस लेडी को रखा गया, जब क्लियरकट हिदायत दी गई है कि भकेली औरत को पुलिस के थाने में या किसी भी हथालात में रात भर नहीं रखा जाएगा।

दूसरी बात, जहां तक माया त्यागी का सवाल है, वहां से दौ सौ ऋादमी और भी ऋाए थे जो थानेदार के पक्ष में थे, जोशी जी लेडीज का डेपुटेशन भी ऋाया था, दूसरे लोगों का भी ऋाया था। हमने तुरन्त उस वक्त नोटिस लिया है। जहां तक माया त्यागी का सवाल है, वह भी ऋज के पहले ही हमने पुलिस कमिश्नर से पूछा कि यह बता श्रो कि ऋापने यह शब्द क्यों कहे हैं, यह नहीं कहने चाहिएं और कैंसे भी हो, कैंसे न हो, फिर वह वाक्या बीत चुका है।

उसने हमें लिख कर दिया है कि यह मेरी प्रेस कानफ़ेंस में एक ही अखबार ने दिया है, उसने लिखा है कि सिर्फ इंडियन एक्सप्रेस ने दिया है। टाइम्स ग्राफ इंडिया के फर्स्ट पेज पर उसकी प्रेस कानफ़ेंस है। हमने भी देखा, उसमें कोई ऐसा जिक्र नहीं है और उसके प्रति जब उन्होंने हमको लिख कर दिया है और साथ यह भी कहा है कि रेडियो और टी० नी० पर मैंने इसकी कंट्राडिक्शन करदी है, तो इसके सिवा और कुछ नहीं किया ज़ा सकता। मैं चाहता हूं कि ग्रानरेबल मेम्बर स्रांत रहें। श्री धर्मवीर: उपसभापति जी, मैं... (व्यवधान)

श्री उपसभापति : कैसे हो सकगा, तीन-चार सदस्य सवाल पूछ रहे हैं।

श्री सतपाल मित्तल: क्या सारे सवाल आपोजीशन वाले ही करेंगे? ... (व्यवधान) हमारी तरफ भी देखिये, हम बार-बार खड़े होते हैं... (व्यवधान)

SHRIMATI PURABI MUKHOPA-DHYAY: Mr. Deputy Chairman, Sir. the culture of any society...(Interruptions).

MR. DEPUTY CHAIRMAN: We have to follow certain procedures. (Interruptions) The question originated from this side. Three questions were from this side; two questions from this side now. (Interruptions)

SHRIMATI PURABI MUKHOPA-DHYAY: The culture of any society depends on how the women in that society are treated. Unfortunately, in our country women are still being neglected—not only neglected but they are being ignored so far as even their womanhood is concerned. I am sorry that the Minister gave a slightly wrong impression when he said that crimes are on the decline. From his statement, Sir, if you care to read it you will see that from 1-1-80 to 15-8-80 the number of murder was 28, now it is 31. Rape: it was previously 29; now it is 31. Molestation of women: previously it was 38 as against 40 now. Then, dowry deaths, previously it was 6 as against 13 now. This is from his own statement. I do not know what crimes have been on the decline. So it is incorrect that it is on the decline. Then, it is incorrect to say that any whether existing or to be amended, will protect the womanhood women of this society. Sir, even now, as we all unanimously decided here that no woman will be arrested if in the arresting party there is not one woman officer .. (Interruptions)

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SHRIMATI PURABI MUKHOPA-DHYA: I am asking the question. (Interruptions) You sit down. It has become your habit. (Interruptions) You sit down. (Interruptions)

Mr. Deputy Chairman, Sir, it was decided that women will never be arrested if, in the arresting party, there is no woman officer. Then, it was decided that women will not be locked up in the police lock-up without being accompanied by a member of the family. Both have been flouted by the Government. If this had been done inadvertantly we are sorry for it. They should have been more aler and vigilant If this had been done deliberately, then, Sir, it is a serious matter for the House to take note of

AN HOW MEMBER: Sir, the Question Hour is over.

MR. DEPUTY CHAIRMAN: Mr. Minister, please say something.

ज्ञानी जैल सिंह: उपसभापति जी, ग्रानरेबिल मेम्बर ने कुछ बातें पोइन्ट ग्राउट की हैं। मैं यह कहनाचाहता हूं कि जब पुलिस पर अच्छी तरह कन्ट्रोल हो तो कोई काइम ग्रनरजिस्टर्ड नहीं रह जाता। जो भी वाकया होता है वह रजिस्टर होता है। डाउरी डेथ्स 1979 में 4 थीं. ग्रब 13 हो गयीं इस की क्या वजह है, यह पूछा गया था। हम ने हिदायत की कि ऐसे केसेज में बहुत सी देवियां मर जाती हैं और वहां के पड़ोसी, थानेदार, डाक्टर इस बात को छिपाने की कोशिश करते हैं और यह भावना पैदा करते हैं कि मरने वाली तो मर गयी, अब इस पर कुछ न किया जाय। इस बात को हम ने देखा श्रीर यह भी समझा कि किसी भी सास, किसी भी ननद को कभी श्राग नहीं लगी, यह ग्राग लगी सिफं नव-विवाहिता लंडकी को । यह सब झठ बात होती है कि स्टोव फट गया, श्रागुलग गयी। ये सब बहाने हैं। इस लिए हम ने हिदायत की है कि एसे केसेज में डिपुटी सुपरिटें डेंट श्राफ पुलिस के नीचे इनक्वायरी नहीं होगी, डाक्टरी सर्टिफिकेट भी एक डाक्टर नहीं देगा, दो डाक्टर बैठेंगे तब देंगे। इसलिए जो केसेज बढ़े हैं उस का कारण यह है कि पहले श्रनरिजस्टर्ड चले जाते थे, श्रव रिजस्टर होने लगे हैं। हम चाहते हैं कि पब्लिक इस मामले में कोश्रापरेशन दे। जो यह भावना पदा हो गयी है कि मरने वाली मर गयी, दूसरे परिवार को वयों तंग करो, वह मिटनी चाहिए।

MR. DEPUTY CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Employment Generation Schemes in the Sixth Plan

*264. SHRIMATI KANAK MU-KHERJEE: Will the Minister of PLANNING be pleased to state:

- (a) what are the special employment generation schemes included in the Sixth Five Year Plan;
- (b) what are the salient features of each of the schemes; and
- (c) what is the progress made in each scheme till date in physical and financial terms?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) Besides National Rural Employment Programme and Integrated Rural Development Programme implemented throughout the country, several State Governments have taken up programmes like employment guarantee scheme, employment affirmation scheme, stipendiary/honorarium scheme, scheme for promotion of self-employment etc.

(b) National Rural Employment Programme now being implemented as a centrally sponsored scheme aims at generation of additional gainful employment for the unemployed and under-employed in the rural areas.